

Bail application u/s. 439 CR.P.C. (Interim Bail) of applicant namely Hunny @ Hemant

FIR No. 426/19
PS Bharat Nagar
u/s. 302/201/34 IPC & 25/27 Arms Act

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED Hunny @ Hemant IN CASE FIR NO. 426/19, POLICE STATION Bharat Nagar UNDER SECTION 302/201/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Ld. Counsel for the applicant/accused

Submissions heard. It is stated that the mother of the accused is ill and the accused needs to look after her.

On the other hand, it is argued by ld. APP for the state that the other family members of the accused can look after the ailing mother of the accused and since the crime is serious in nature, thus, the applicant/accused does not deserve to be enlarged on bail.

On the last date of hearing, the previous involvement of the accused was called from the concerned SHO. The Concerned Jail Superintendent was also asked to file the conduct report along with the custody warrants.

Today reports have been filed. As per the report of the Jail Superintendent, the conduct of the accused is not satisfactory.

In view of the adverse conduct report of the accused and gravity of the offence, the present application stands dismissed.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely Sonu

FIR No. 198/18
PS Bharat Nagar
u/s. 302/308/323/34 IPC

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SONU IN CASE FIR NO. 198/18, POLICE STATION BHARAT NAGAR, UNDER SECTION 302/308/323/34 IPC

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Surendra Yadav, Ld. Defence Counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C, seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. The concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 04.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely PREM @ SAWAN

FIR No. 573/19
PS Raj Park
u/s. 376/328/506/34 IPC r/w. 25/27 Arms Act

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED PREM @ SAWAN IN CASE FIR NO.
573/2019, POLICE STATION RAJ PARK UNDER SECTION 376/328/506/34 IPC r/w. 25/27 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Hari Kishan, Ld. Defence Counsel for the applicant/accused
Accused is in JC.

Submissions heard.

It is stated that the accusing is in JC and the charge-sheet has already been filed against him. It is stated that the accused is having clear and clean antecedents and has not been shown involved in any other criminal activities. It is mentioned in the application that the father of the accused is a heart patient and needs immediate heart surgery. Therefore, the presence of applicant with his father is required on account of medical exigency. On these grounds, an interim bail for two to three months has been sought.

As per the report of IO, it is alleged against the accused that he had mixed sedatives in her cold drink and established physical relationship without her consent. It is alleged that he also threatened the prosecutrix by showing pistol.

On the last date of hearing, notice was issued to the prosecutrix to hear her. Ld Defence Counsel states that the prosecutrix is in JC in Mandaoli Jail. Today, she has not joined the video conferencing despite directions to the concerned Jail Superintendent. In the absence of the prosecutrix, the present application cannot be heard. Accordingly, the Jail Superintendent is directed to make arrangements for video conferencing of the prosecutrix with due regard to her privacy for the next date of hearing. Now to come up for hearing through video conference for 04.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned including the Jail Superintendent on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C (Interim bail) of applicant namely MAHESH @ RAHUL

FIR No. 320/2019
PS SHALIMAR BAGH
u/s. 304/323/34IPC

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED MAHESH @ RAHUL IN CASE FIR NO. 320/2019, POLICE STATION SHALIMAR BAGH UNDER SECTION 304/323/34IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Digvijay Singh, Ld. Defence Counsel for the applicant/accused
Accused is in JC

Submissions heard.

The accused is stated to be in J.C since 09.07.19. It is stated that the father of the accused has been admitted in the hospital and is in the serious condition. On the last date of hearing, the concerned SHO was asked to file the verification report on the medical condition of the father of the accused.

No report is received. The SHO is directed to file the report.

Let the report be called for 05.06.20.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely Pappu Mahto @ Pappu Kumar Singh

FIR No. 283/18
PS RANI BAGH
u/s. 304 IPC

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED PAPPU MAHTO @ PAPPU KUMAR SINGH IN CASE FIR NO. 283/18, POLICE STATION RANI BAGH UNDER SECTION 304 IPC r/w. 25/27 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Gaurav Sharma, Ld. Defence Counsel for the
applicant/accused

Submissions heard.

The present application is for grant of interim bail on behalf of the applicant/accused. It is stated that the accused is in J.C since 31.10.2018.

On the last date of hearing, notice was issued to the concerned Jail Superintendent to file the copy of the custody warrants and the conduct report of the accused. The report is received. As per the report filed by the Superintendent of the Jail, the conduct of the accused is satisfactory and as per the report of the IO, there is no previous involvement of the accused.

Considering the submissions of the parties, the present accused is released on interim bail for 45 days starting from the date of his release on furnishing a personal bonds for a sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. Application is disposed off accordingly.

It is noted here that the Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, Jail Superintendent is directed take care of the directions of the Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. (Interim Bail) of applicant namely RAHUL

FIR No. 122/18
PS RANI BAGH
u/s. 395/397/392/34 IPC R/W. Sec. 25/27/54/59 Arms Act

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED RAHUL IN CASE FIR NO. 122/18, POLICE STATION RANI BAGH UNDER SECTION 395/397/392/34 IPC R/W. Sec. 25/27/54/59 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Rakesh Kumar Singh, Ld. Defence Counsel for the
applicant/accused

Submissions heard.

Present is an application for grant of interim bail on behalf of the applicant/accused. It is stated that the accused is in J.C since 28.06.18. it is further stated that the father of the accused died on 27.05.20. So, the presence of the accused is required at his home to perform customary rituals. It is also stated that other co-accused persons are on regular bail.

On the last date of hearing, the concerned S.H.O was directed to verify the death of the father of the accused and to file the previous involvement of the accused. Report is received.

Considering the submissions of the parties, the present accused is released on interim bail till 30.07.2020 upon his furnishing of personal for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, Jail Superintendent is directed take care of the directions of the Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. (Interim Bail) of applicant namely AKASH @ RANCHO

FIR No. 1183/19
PS MANGOLPURI
u/s. 394/397/34 IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED AKASH @RANCHO IN CASE FIR NO. 122/18, POLICE STATION MANGOLPURI UNDER SECTION 394/397/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Ld. Proxy Counsel for the applicant/accused

Submissions heard.

On the last date of hearing, none had appeared on behalf of the accused. Today also, Ld. Proxy counsel has appeared.

Let the medical documents of the mother of the accused be verified. The previous involvement of the accused be also filed by the concerned IO/SHO.

To come up for filing reports on 04.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. (Interim Bail) of applicant namely SANJAY

FIR No. 333/2017
PS ASHOK VIHAR
u/s. 302/394/120B/34 IPC R/W 25 ARMS ACT

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SANJAY IN CASE FIR NO. 333/2017,
POLICE STATION ASHOK VIHAR UNDER SECTION 302/394/ 120B/34 IPC R/W 25 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Ld. Proxy Counsel for the applicant/accused

Submissions heard. It is stated that the mother of the accused is ill and the accused needs to look after her.

On the other hand, it is argued by ld. APP for the state that the other family members of the accused can look after the ailing mother of the accused and since the crime is serious in nature, thus, the applicant/accused does not deserve to be enlarged on bail.

On the last date of hearing, the previous involvement of the accused was called from the concerned SHO. The Concerned Jail Superintendent was also asked to file the conduct report along with the custody warrants.

Today reports have been filed. As per the report of the Jail Superintendent, the conduct of the accused is not satisfactory.

In view of the adverse conduct report of the accused and gravity of the offence, the present application stands dismissed.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely PARVEEN

FIR No. 392/2020
PS RAJ PARK
u/s. 392/34 IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED PARVEEN IN CASE FIR NO. 392/2020,
POLICE STATION RAJ PARK UNDER SECTION 392/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Ld. Proxy Counsel for the applicant/accused

Present is an application for grant of interim bail on behalf of the applicant/accused.

It is stated that the accused is in J.C since 04.05.2020. it is stated that the accused is the sole bread earner of his family and there is no previous involvement of the accused in any other case. It is also stated that the nothing has been recovered from the applicant/accused.

On the other hand, it is stated by Id. APP that as per the FIR, the accused was apprehended red handed by the public and the robbed mobile phone was recovered from his possession.

Considering the submissions of the parties, the present accused is released on bail on furnishing the personal for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bond of Rs. 20000/- after expiry of 4 months from the date of his release. Application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely SHIV KUMAR

FIR No. 765/2018
PS AMAN VIHAR
u/s. 420/468/471/120B /34 IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SHIV KUMAR IN CASE FIR NO. 765/2018, POLICE STATION AMAN VIHAR UNDER SECTION 420/468/471/120B /34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Jitender Singh, ld counsel for the applicant/accused

Let the reply form the SHO be called regarding medical condition of the wife as well as the son of the accused for 03.06.19.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely KULDEEP SINGH

FIR No. 1374/17
PS AMAN VIHAR
u/s. 420/467/468/471/120B IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED KULDEEP SINGH IN CASE FIR NO.1374/17,
POLICE STATION AMAN VIHAR UNDER SECTION 420/467/468/471/120B IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Ashish Laroia, Id counsel for the applicant/accused

Present in an application seeking interim bail filed on behalf of the applicant/accused.

Reply filed.

Heard.

It is stated by Id. Counsel that the accused is in JC since 19.12.19 and owing to the widespread of the pandemic COVID-19, he is at risk of catching infection as many other inmates of the jail have been diagnosed to be COVID positive. It is also stated that the co accused have been released on bail. It is further stated that the accused is of young boy of 21 years and hence deserves a lenient view.

On the other hand, Id APP for the state has submitted that the accused had forged the property documents of the complainant Kusum Lata.

Considering the submissions of the parties, the present accused is released on interim bail for 45 days on furnishing a personal bond for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case.

The Ld. Counsel for the accused has raised the plea of juvenility of the accused at the time of commission of the offence, accordingly, the concerned IO/ SHO is directed to verify this fact in accordance with law. The accused is also directed to provide the required documents to the concerned SHO.

The accused shall surrender before the concerned court/ Duty MM after the expiry of 45 days from the date of his release. Let the copy of this order be sent to concerned IO for compliance.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in any such communicable form, therefore, Jail Superintendent is directed take care of the directions of the Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely FIROZ SIDDIQUI @ BABU BANGALI

FIR No. 326/16

PS BHARAT NAGAR

u/s. 302/307/323/324/325/326/114/354B/509-147/148/34/174A/201 IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED FIROZ SIDDIQUI @ BABU BANGALI IN CASE FIR NO.1374/17, POLICE STATION BHARAT NAGAR UNDER SECTION 302/307/323/324/325/326/114/354B/509-147/148/34/174A/201 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Ashish Laroia, ld counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. The concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 03.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely KULDEEP @ KIRAN

FIR No. 782/17
PS BEGUMPUR
u/s. 302/34IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED KULDEEP @ KIRAN IN CASE FIR NO.782/17, POLICE STATION BEGUMPUR UNDER SECTION 302/34IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Pradeep Rana, Id counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. The concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 03.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely Anil @ Anamika

FIR No. 782/17
PS BEGUMPUR
u/s. 302/34IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED **Anil @ Anamika** IN CASE FIR NO.782/17, POLICE STATION BEGUMPUR UNDER SECTION 302/34IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Pradeep Rana, Id counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. The concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 03.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely SANDEEP @ SANDHYA

FIR No. 782/17
PS BEGUMPUR
u/s. 302/34IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SANDEEP @ SANDHYA IN CASE FIR NO.782/17, POLICE STATION BEGUMPUR UNDER SECTION 302/34IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Pradeep Rana, Id counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. Concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 03.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely AJAY @ DOLLY

FIR No. 782/17
PS BEGUMPUR
u/s. 302/34IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED AJAY @ DOLLY IN CASE FIR NO.782/17, POLICE STATION BEGUMPUR UNDER SECTION 302/34IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Pradeep Rana, Id counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. The concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 03.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely INTEKHAB @ BUNTY

FIR No. 347/19
PS BEGUMPUR
u/s. 395/379/412 IPC & 25/54/59 Arms Act

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED INTEKHAB @ BUNTY IN CASE FIR NO. 347/19, POLICE STATION BEGUMPUR, UNDER SECTION 395/379/412 IPC & 25/54/59 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Jitender Kumar Kalson, Ld. Defence Counsel for the applicant/accused

Submissions heard.

It is stated that the accused is in J.C. since 12.10.19. It is further stated that the co-accused persons are already on bail.

Considering the submissions of the parties, the present accused is released on bail on furnishing a personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in any communicable form, therefore, Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely SUNIL

FIR No. 5179/2020
PS BHARAT NAGAR
u/s. 379/411 IPC

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SUNIL IN CASE FIR NO. 5179/2020,
POLICE STATION BHARAT NAGAR, UNDER SECTION 379/411 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Pradeep Chaudhary, Ld. Defence Counsel for the applicant/accused

Submissions heard.

It is stated that the accused is in J.C. since 23.02.2020 and there is no previous involvement of the accused in any other criminal case. It is further stated that the accused has already been granted interim bail for 45 days on surety bonds, however, his bail order is not available with him.

IO is accordingly directed to provide the details of the bail order for 02.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely MOHAN

FIR No. 19/18
PS BEGUMPUR
u/s. 302/34IPC

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED MOHAN PRAVEEN IN CASE FIR NO. 19/18, POLICE STATION BEGUMPUR, UNDER SECTION 302/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Girish Chander, Ld. Defence Counsel for the applicant/accused

The present is an application u/s. 439 Cr.P.C, seeking interim bail moved on behalf of the accused.

Let the report of the previous involvement of the accused be called from the concerned IO. The concerned Jail Superintendent is also directed to file the conduct report as well as the custody warrants of the accused.

To come up for filing of the reports on 03.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely PRAVEEN

FIR No. 834/18
PS AMAN VIHAR
u/s. 302/03IPC

01/06/2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED PRAVEEN IN CASE FIR NO. 834/18,
POLICE STATION AMAN VIHAR, UNDER SECTION 302/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Pradeep Chaudhary, Ld. Defence Counsel for the applicant/accused

At the request of Ld. Defence counsel, the matter is adjourned for 04.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely RAHUL

FIR No. 347/19
PS BEGUMPUR
u/s. 395/379/412 IPC & 25/54/59 Arms Act

01.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED INTEKHAB @ BUNTY IN CASE FIR NO. 347/19, POLICE STATION BEGUMPUR, UNDER SECTION 395/379/412 IPC & 25/54/59 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Jitender Kumar Kalson, Ld. Defence Counsel for the applicant/accused

Submissions heard.

It is stated that the accused is in J.C. since 12.10.19. It is further stated that the co accused persons are already on bail.

Considering the submissions of the parties, the present accused is released on bail on furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

**Anticipatory Bail application under Section 438 Cr.P.C of applicant/ accused namely
Barshat Sharma**

Bail Application no.1262/2020

E-FIR No. 42890/19

PS Shalimar Bagh

U/s 379 IPC

01.06.2020

HEARING THROUGH VIDEO CONFERENCING

ANTICIPATORY BAIL APPLICATION OF **Barshat Sharma** APPLICANT/ACCUSED IN CASE E-FIR NO. **42890/19**, POLICE STATION **Shalimar Bagh** UNDER SECTION **379 IPC**.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

This is an application for releasing the accused on anticipatory bail. Reply of the IO is received. As per reply of IO, the accused has been shown previously involved in a case of theft wherein he was caught red handed. In the disclosure of the accused in that case, the stolen motorcycle of the present case was recovered from the possession of the accused.

Considering the previous involvement of the accused, his custodial interrogation in the present case is required. Accordingly, his application for anticipatory is dismissed.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
01.06.2020

Satish Chauhan vs. Secretary Govt. Of NCT Delhi & Ors.

01.06.2020

HEARING THROUGH VIDEO CONFERENCING

Present: Ld. Counsel for the Plaintiff.

Submissions heard.

Ld. Counsel for plaintiff has sought some time to file the scanned copy of the resolution of the society on behalf of which the present plaint has been filed.

At request, the matter is adjourned for further proceedings on **12.06.2020**. Let the copy of this order be delivered to all concerned through electronic modes.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

01.06.2020

Jai Kumar vs. Yogesh Vashisht & Anr.

01.06.2020

HEARING THROUGH VIDEO CONFERENCING

Present: Ld. Counsel for the Plaintiff.

The present plaint has been filed, seeking the relief of declaration and permanent injunction.

Issue notice to the defendant no.1 without PF through electronic modes i.e. whatsapp and email, returnable on **18.06.2020**. Let the copy of this order be delivered to all concerned through electronic modes.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
01.06.2020

Poonam Goyal vs. Ajay Goyal

01.06.2020

HEARING THROUGH VIDEO CONFERENCING

Present: Ld. Counsel for the Plaintiff.

The plaintiff is the wife of defendant no.1. Defendant no.2 and 3 are the father in law and mother in law of the plaintiff.

The present suit is for permanent injunction to restrain the defendants from creating any third party interest in the suit property and to restrain the defendants from dispossessing the plaintiff from the suit property. The Ld. Counsel for the plaintiff has submitted that till the defendants appear before the court, an interim protection be given to the plaintiff. On his submissions, it is observed here that the plaintiff is in possession of the property and the defendants are his husband and in-laws. In view thereof, the injunction order will be passed after hearing both the sides.

Accordingly, issue notice to all three defendants without PF through electronic modes i.e. whatsapp and email, returnable on **12.06.2020**. Let the copy of this order be delivered to all concerned through electronic modes.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
01.06.2020